

The Deputy Minister in the Ministry of Labour, Employment and Rehabilitation (Shri D. R. Chavan): (a) and (b). A purchaser of an acquired evacuee property is given provisional possession on payment of purchase price by him through compensation for verified claims payable to him or his associates. The tenants are attorned to him and they enjoy protection of two years from ejectment from the said date. The purchaser, to whom the tenants are attorned, can under the ordinary law maintain a suit for ejectment. The purchasers cannot be prevented from taking recourse to civil courts if they are entitled to get relief.

Surplus Land with Fertilizer Factory Nangal

962. Shri Daljit Singh: Will the Minister of Petroleum and Chemicals be pleased to refer to the reply given to Unstarred Question No. 1832 on the 9th March, 1966 and state:

(a) the land that has been given to the cultivators so far;

(b) the land cultivated by the Fertilizer Factory; and

(c) the land that is still lying unused.

The Minister of Petroleum and Chemicals (Shri Alagesan): (a) to (c). Information is being collected and will be placed on the Table of the Sabha.

Wage Board for Heavy Chemicals and Fertiliser Industries

**963. Shri P. Kunhan:
Shri Laxmi Dass:
Shri Umanath:
Shri Dinen Bhattacharya:**

Will the Minister of Labour, Employment and Rehabilitation be pleased to state:

(a) the progress made by the Central Wage Board for Heavy Chemicals and Fertiliser Industries;

(b) whether the Wage Board has recommended any interim relief to the workers and if so, when; and

(c) when the final report of the Wage Board is likely to be received by Government?

The Deputy Minister in the Ministry of Labour, Employment and Rehabilitation (Shri Shahnawaz Khan): (a) The Wage Board has visited factories in Kerala, Maharashtra, Bengal, Punjab, Uttar Pradesh, Rajasthan, Mysore, Andhra Pradesh and Madras. A detailed questionnaire was issued on 1-9-1966 asking for replies by 31-10-66. The last date has been extended upto 30-11-1966 in response to the requests received.

(b) Not yet.

(c) It is not possible at this stage to indicate the time by which the Board's final recommendations would be submitted.

Wage Board for Textile Industry

**964. Shri P. Kunhan:
Shri Laxmi Dass:**

Will the Minister of Labour, Employment and Rehabilitation be pleased to state:

(a) the progress made by the Second Central Wage Board for the Textile Industry;

(b) whether the Wage Board has any proposal under consideration to recommend interim relief for the workers; and

(c) whether Government have fixed any time-limit for the submission of the Report by the Wage Board?

The Deputy Minister in the Ministry of Labour, Employment and Rehabilitation (Shri Shahnawaz Khan): (a) The Board has so far held eleven meetings and has heard the submissions of the Central Organisations of Employers and Workers.

(b) Yes. The question of interim relief to workers in certain low wage